

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 95 of 2013 in
DFR 96 of 2013

Dated : 12th March, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Tata Power Delhi Distribution Ltd.

... Appellant(s)

Versus

NHPC Ltd. & Ors.

... Respondent(s)

Counsel for the Appellant(s):

Mr. Gopal Jain

Mr. Alok Shankar

ORDER

I.A. No. 95 of 2013
(Appl. for waiver of court fee)

As directed by this Tribunal, an Application has been filed under Section 55 (3) of the Act seeking for the waiver of the court fee. It is noticed that the affidavit has not been filed. The learned counsel for the Appellant/Applicant submits that he will be filing the affidavit by tomorrow.

Since the impugned Order is a common Order filed by NHPC in respect of 11 Projects and in view of the reasons mentioned in the Application for waiver of court fee, this Application is allowed.

The Registry is directed to receive the affidavit to be filed by the learned counsel for the Appellant/Applicant tomorrow and number the Appeal and post for Admission on **21.03.2013**.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/pg